ITEM NO.2 COURT NO.4 SECTION XIV-A

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

**VERSUS** 

THE STATE OF NAGALAND & ORS.

Respondent(s)

([FOR DIRECTION] )

Date: 29-07-2022 This appeal was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Ms. Olivia Bang, Adv.

Mr. Satya Mitra, AOR

Mr. Utkarsh Tewari, Adv.

For Respondent(s) Mr. K. N. Balgopal, Sr. Adv. AG of Nagaland

Mrs. K. Enatoli Sema, AOR Mr. Amit Kumar Singh, Adv.

Ms. Nitya Nambiar, Adv.

Mr. Vitso Rio, Adv.

Mr. Ishaan Sharma, Adv.

Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following O R D E R

We are not inclined to accept the affidavit filed by the State Election Commission seeking to once again effectively postpone holding of elections. Learned counsel for the State Election Commission submits that the consent of the State Government is required for holding it and learned Advocate General states in Court that they will abide by whatever the State Election Commission does. We have clearly put to them that the election process has to be completed and results declared before the end of

January, 2023. Accordingly the schedule to be worked out.

List for reporting compliance on 13<sup>th</sup> February, 2022

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER